

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 796/2000.

Dated this Thursday the 12th Day of June, 2003.

Coram : Hon'ble Shri Jasbir S. Dhaliwal, Member (J)  
Hon'ble Shri S.K. Malhotra, Member (A).

Shri Manohar Gupta,  
working as Research Assistant,  
Institute for Research & Production,  
Jahangir Merwanji Street,  
Parel, Mumbai-400012. ....Applicant.

( By Advocate Shri V.M. Bendre ).

Versus

1. Union of India, through  
the Secretary, / Director General,  
Indian Council of Medical Research,  
Ansari Nagar, Post Box No. 4911,  
New Delhi - 110 029.
2. The Director,  
Institute for Research in  
Reproduction,  
Jahangir Merwanji Street,  
Parel, Mumbai - 400 012. ....Respondents.

( By Advocate Shri V.G. Rego ).

ORDER (ORAL)

Shri Jasbir S. Dhaliwal, Member (J).

Applicant Shri Manohar Gupta working as Research  
Assistant in the Institute of Research & Reproduction,  
Parel, Mumbai filed this O.A. praying for the  
declaration that respondents have violated the  
recruitment rules who considered promotion and prays for  
quashing and setting aside the entire action in violation  
of recruitment rules with further direction to review all  
the cases of promotion in accordance with the law. He  
seeks further direction to the respondents to promote him  
from the date he became eligible for promotion in  
accordance with law with all consequential benefits. He

...2...

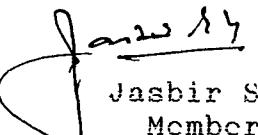
has also taken a plea seeking direction to the respondents to dispose of his representations dated 18.1.2000 and 18.2.2000, copies of which are annexed as Exhibit IX and X on the file. The respondents have filed a detailed reply opposing this case to which the applicant has filed a rejoinder.

2. Today the learned counsel for the respondents has produced a copy of order dated June 9, 2003 indicating that on recommendations of the Departmental Promotion Committee, the Director has accorded approval for promotion of present applicant to the post of Technical Officer in the scale of pay of Rs.6500-200-10500 with effect from 29.4.2003 subject to the conditions mentioned in the letter.

3. In view of this order, learned counsel for the applicant presses for a direction to the respondents to dispose of his 2 representations only.

4. This O.A. is disposed of with a direction to the respondents to consider and dispose of his 2 representations mentioned above with a speaking order within a period of 4 months from the date of receipt of a copy of this order.

  
( S.K. Malhotra )  
Member (A)

  
Jasbir S. Dhaliwal )  
Member (J).